

ITEM NO.19

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 200/2024

[Arising out of impugned final judgment and order dated 13-12-2023 in WP No. 14242/2023 passed by the High Court of Judicature at Bombay]

ELECTION COMMISSION OF INDIA

Petitioner(s)

VERSUS

SUGHOSH JOSHI & ANR.

Respondent(s)

IA No. 1607/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No. 10567/2024 (XVII-B)

IA No. 109246/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 109248/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 04-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Prateek Kumar, AOR
Mr. Devansh Rai, Adv.
Ms. Simran Parmar, Adv.
Mr. Deepak Sharma, Adv.
Ms. Nishtha Kaura, Adv.

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Omar Hoda, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Uday Bhatia, Adv.
Mr. Kamran Khan, Adv.
Ms. Ayesha Khan, Adv.

Mr. Surya Kiran, Adv.
Mr. Aviral Jain, Adv.

Mr. Kaushik Laik, AOR
Mr. Ashay Kaushik, Adv.
Mr. Shashank Tiwari, Adv.
Mr. H.N. Thangal, Adv.

For Respondent(s) :Mr. Ritin Rai, Sr. Adv.
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Mr. Dayaar Singla, Adv.
Mr. Kushal Mor, Adv.
Ms. Shraddha Swarup, Adv.
Mr. Siddhartha Jha, AOR

Mr. Prateek Kumar, AOR

Mr. Tushar Mehta, Solicitor General (N.P.)
Mr. K.M.Nataraj, A.S.G.
Ms. Sansriti Pathak, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Anuj Udupa, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Buvan Kapoor, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Aman Mehta, Adv.
Mr. G.S. Makker(aor), Adv.
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following
O R D E R

The present matter requires interpretation of Section 151A of the Representation of the People Act, 1951.

No disputed questions of fact arise for consideration. The issue is confined to the interpretation of the aforesaid provision.

Learned senior counsel appearing for the parties submit that they are ready to address arguments on any convenient date after two weeks.

List these matters on 22nd September, 2026, to be taken up immediately after the fresh matters.

Learned counsel for the parties shall file their written submissions one week in advance.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
ASSISTANT REGISTRAR